

Health Units and Hospitals

3316. Shri H. C. Linga Reddy:
Shri P. R. Chakraverti:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) the number of Health units and Hospitals in the country till the end of the Third Plan period; and

(b) how many of them have doctors and how many do not have them?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). The information is given in the statement laid on the Table of the House [Placed in Library. See No. LT-6914/66].

Urban Community Development

3317. Shri P. R. Chakraverti:
Shri H. C. Linga Reddy.

Will the Minister of **Health and Family Planning** be pleased to state:

(a) the number and names of places where Urban Community Development Blocks are introduced;

(b) how they are working with the outlay incurred and the results achieved;

(c) whether some more Blocks are proposed to be started in the Fourth Five Year Plan; and

(d) if so, how many and in what places?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-6915/66].

(b) The Urban Community Development Scheme was approved by the Government of India in July 1965. The allotment of the projects on the basis of requests received from the States/Union Territories, selection of personnel and their training at various Schools of Social Work took

time and the projects actually started functioning from February, 1966 onwards as and when the training of personnel was over. The Project in Agartala was started only in June 1966. It is too early to assess the results achieved.

(c) and (d). The expansion of the programme will be considered in the light of results achieved. Necessary action to allot the unallotted projects is in hand.

Irrigation and Power Schemes in U.P.

3318. Shri Vishwa Nath Pandey: Will the Minister of **Irrigation and Power** be pleased to state the number of Irrigation and Power schemes of the Government of Uttar Pradesh pending at present with the Central Government for sanction with their details in terms of money involved and the benefits likely to be accrued from them?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): A Statement is laid on the Table of the House. [Placed in Library. See No. LT-6916/66].

Power Generation in U.P.

3319. Shri Vishwa Nath Pandey: Will the Minister of **Irrigation and Power** be pleased to state;

(a) the present capacity of Uttar Pradesh for generating electricity;

(b) whether there is any proposal to increase the quantum of power in that State during 1966-67; and

(c) if so, the details thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The present installed generating capacity in Uttar Pradesh is 910 MW.

(b) Yes.

(c) The following Power Stations are expected to be commissioned dur-

ing 1966-67:—

- | | |
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| (i) Obra Thermal Power Station. | 50 MW (1st Unit) |
| (ii) Panki Thermal Power Station (Kanpur). | 64 MW (2 Units of 32 MW each) |

Total : 144 MW

Smuggled Gold recovered from a Passenger at Delhi

3320. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Delhi Railway Police arrested a young man of Etawah (U. P.) and recovered 120 tolas of smuggled gold from his possession on the 13th May, 1966; and

(b) if so, the action taken in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) On 12th May, 1966 the Customs staff in collaboration with the Government Railway Police apprehended one person of Etawah (U. P.) at Delhi Railway Station and recovered from him 120 tolas of gold bearing foreign markings.

(b) The person was arrested and subsequently released on bail. The case is under adjudication.

Income-tax Arrears in Gorakhpur Division

3321. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) the total amount of Income-tax arrears in the Gorakhpur Division of Uttar Pradesh as on the 31st March, 1966;

(b) the number of years for which they have not been realised;

(c) the reasons therefor; and

(d) the number of cases during the year 1965-66 for which appeals have been filed and have not been decided so far?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Rs. 35.10 lakhs.

(b) The above arrears are in respect of demands raised during the financial years 1949-50 to 1965-66.

(c) The main reasons for the non-realisation of the above arrears are:

(i) Part of the demand is due from companies under liquidation.

(ii) Arrear demand includes disputed demand, part of which has been stayed till disposal of appeals.

(iii) The remaining part of the arrear demand is pending recovery with the T. R. Os to whom certificates have been issued.

(d) During the year 1965-66, 472 appeals were filed in the Gorakhpur Division. Out of these, appeals in 67 cases had not been decided till 31-3-66.

Contraband Gold seized in Darbhanga

3322. Shrimati Savitri Nigam:

Shri Maurya:

Shri Bagri:

Will the Minister of Finance be pleased to state:

(a) whether 25 kilograms of contraband gold was seized in Darbhanga in May, 1966;

(b) if so, the action taken thereon; and

(c) the total amount of contraband gold seized during 1965-66?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir. During the month of May, 1966 approximately 25 Kilograms of gold including gold ornaments, was seized at Laheriasarai by the Central Excise authorities. One person was also arrested and later released on bail.

(b) The cases are being adjudicated departmentally and prosecutions will be launched in a court of law if after examining the records, adequate evidence becomes available.